

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 212 of 2020

In the matter of:

Registrar of Companies

....Appellant

Vs.

**Sri Endrash Investment and Finance
Pvt. Ltd.**

...Respondent

Present

**For Appellant: Mr. Shashank Bajpai, Sr. Panel Counsel (UOI) &
Mrs. Shakun Sudha Shukla, Advocates.**

For Respondent: None.

ORDER
(Virtual Mode)

23.11.2020: Learned Counsel for the Appellant submits that the Impugned Order passed by the Tribunal on the basis of the Order passed by this Tribunal in the case of Registrar of Companies Vs Apporva Leasing Finance and Investment in Company Appeal (AT) No. 88 of 2019. The Appeal against the Order Apporva's is pending before the Hon'ble Supreme Court. Therefore, it is appropriate to await the Judgment of Hon'ble Supreme Court in the aforesaid Appeal.

Considered the submissions the matter is adjourned. Let the matter be fixed on **11th January, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

Sim/ Bm